

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 16

IA 2335/2021 In C.P.(IB)/2336(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 31.01.2024

NAME OF THE PARTIES: **SIXTH SENSE INC V/s CHUO SENKO**
ADVERTISING INDIA PVT. LTD.

Section 9 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 2335/2021 –

1. Ms. Nupur Shah, Advocate i/b Deepak Kumar Agarwal appeared for the Applicant.
2. Mr. Avinash Khanolkar, Advocate appeared for the Respondent no. 1.
3. Mr. Govind Prajapati, Advocate appeared for the Respondent no. 2 to 7.
4. Learned Counsel for the incumbent RP informs that dispute is in relation to the period for which no work was carried out by the Resolution Professional and CoC has not ratified the fees on this count. No evidence has been placed before us either to demonstrate rendition of any service during the stated period by the Erstwhile RP.
5. Taking into consideration submission of the incumbent RP, the Applicant is directed to produce the evidence of expenses incurred by him, which has not been ratified by the CoC and the incumbent Liquidator shall verify the

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same and admit for payment of the Applicant. Since, evidence has not been placed for rendition of services the prayer in relation to the payment of remuneration is dismissed.

6. In view of above, **IA No. 2335/2021** is partly **allowed** and **disposed of**.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna